

CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3692/2006-SM[BR]

Date 14/08/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

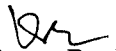
To :
M/S AISHWARYA ISPAT (P)LTD
REGD OFFICE B-22/17-5, ROLLAND TOWER, THE
MALL, KANPUR
208001

M/S AISHWARYA ISPAT (P)LTD

C.C.E.KANPUR

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 1137 / 2008 -SM[BR] Dated 1.8.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E.KANPUR

117/7, SARVODAYA NAGAR, KANPUR.

2. Adv. / Consult

NONE;-----

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

15. Office Copy

16. Guard file


Assistant Registrar
(SM Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, COURT No.III

E/Appeal No. 3692/2006-SM

M/s Ashwarya Ispat (P) Ltd

Appellant
(Rep. by None)

Vs

CCE Kanpur

Respondent
(Rep. by Shri S. Kumar, DR)

Coram: Hon'ble Mr. P.K. Das, Member (Judicial)

Date of Hearing: 1.8.2008

Final ORDER No. 1137/2008-SM(CBR)

Per P.K. Das:

None appeared on behalf of the appellant despite issue of notice.

It is seen that the matter was adjourned on several occasions but nobody responded. It seems that the appellant is not interested to proceed in the matter and, therefore, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in the Open Court).

(P.K. Das)
Member(Judicial)

MPS*